

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:5034  
ANSWERED ON:20.04.2001  
IRREGULARITIES IN NEW INDIA ASSURANCE COMPANY  
SHAMSHER SINGH DULLO

**Will the Minister of FINANCE be pleased to state:**

to the reply given on 24th November, 2000 to the Unstarred Question No.931 and state:

- (a) whether the Vigilance Officer of Delhi Regional Office has submitted any report on the investigation on complaint dated 12.10.2000;
- (b) if so, the details thereof and action taken thereon;
- (c) if not, the reasons therefor and the time by which the Vigilance Officer is likely to submit his report;
- (d) the details of corruption complaints received after 12.10.2000 against the officers and subordinate staff of DO-310900 as on date and action taken thereon;
- (e) whether the corruption complaints are likely to be referred to the CBI or other investigation agencies for investigation;
- (f) whether complaints have also been received against the Vigilance Officer of Delhi R.O.-I for not conducting the investigation in free and fair manner and deliberately delaying the investigation; and
- (g) if so, the details thereof and action taken or proposed to be taken against the erring Vigilance Officer?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL)

(a) to (d) : The New India Assurance Company Limited has reported that the Vigilance officer of Delhi Regional Office is yet to submit his report on the complaint dated 12.10.2000. Further to the said complaint, some more complaints dated 9.1.2001, 1.2.2001, 15.2.2001 and 12.3.2001 were also received from the same source. These complaints relate to alleged improper settlement of claims by the officials of Delhi Divisional Office-310900. The Insurance Co. has deputed a senior officer of the rank of Deputy Manager from the Vigilance Deptt. of the Head Office who alongwith the Vigilance Officer from Delhi Regional Office-1 are now jointly investigating. The investigation is at the final stage. Appropriate action will be taken by the Company on receipt of the report which is expected shortly.

(e): A decision as to whether the complaints will be referred to the CBI or other investigating agencies can be taken only on receipt of the investigation report.

(f) & (g): The Company has received complaints against the vigilance officer of Delhi R.O.-I, which are being investigated by a Deputy Manager of the Vigilance Deptt. of the Head Office. Necessary action will be initiated on receipt of the report.